

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18375/2019

(Arising out of impugned final judgment and order dated 10-04-2018 in WC No. 10283/2008 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

RAMESH PRASAD & ORS.

Respondent(s)

IA No. 67865/2019 - EXEMPTION FROM FILING O.T.

Date : 14-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Piyush Dwivedi, AOR

Mr. Arun K. Sinha, AOR

Mr. Rakesh Singh, Adv.

Mr. Sumit Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Post along with Civil Appeal No.7647/2009.

It is stated that respondent No.1 has expired.

In the meanwhile, learned counsel for the petitioners is directed to take steps to bring on record the legal heirs of respondent No.1.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS

(POONAM VAID)
COURT MASTER (NSH)